

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 14.12.1979.


NOTIFICATION
Income-tax

No. 3099.

(No.261/11/79-ITJ): In exercise of the powers conferred by sub-section (1) of Section 121-A of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi hereby makes the following amendments in the Schedule appended to its notification No.3018 (F.No.261/11/79-ITJ) dated 21.9.1979 as amended from time to time.

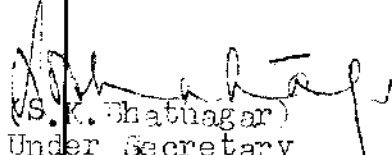
In the said schedule against entry 2 (viz., Commissioner (Appeals)-II, Hyderabad) under Col.2. add item No.33. Survey Circle, Hyderabad; under Col.3 add Item No.11 I.A.C.(Survey), Hyderabad.

This notification shall take effect from 17.12.1979.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S & P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.